

ITEM NO.5

COURT NO.8

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7794/2023

(Arising out of impugned final judgment and order dated 18-01-2023 in CRLA No. 1236/2013 passed by the High Court Of Chhattisgarh At Bilaspur)

BHARAT CHIMOTE

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

Date : 22-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. Radha Shyam Jena, AOR (SCLSC)

For Respondent(s)

Mr. Sourav Roy, D.A.G.

Mr. Mahesh Kumar, Adv.

Mr. Nikhilesh Kumar, Adv.

Mr. Amandeep Singh Rahi, Adv.

Ms. Devika Khanna, Adv.

Mr. Vmz Chambers, AOR

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment and order. The special leave petition is, accordingly, dismissed.

Pending application(s), if any, also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

